

**ning (Shri C. R. Pattabhi Raman):**

Sir, I lay on the Table a copy of the Revised Estimates for the year 1962-63 and the Budget Estimates for the year 1963-64 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948, together with 'Performance-cum-Programme Statement and Business type Budget'. [Placed in Library. See No. LT-1036/63].

#### RELEASE OF MEMBERS

**Mr. Speaker:** I have to inform the House that I have received the following telegram, dated the 26th March, 1963, from the Superintendent of Prison, Trivandrum:

"Sarvashri E. K. Imbichibava and K. K. Warior, Members Lok Sabha, released from custody on the 26th March, 1963."

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS SEVENTEENTH REPORT

**Shri Krishnamoorthy Rao (Shimoga):** Sir, I present the Seventeenth Report of the Committee on Private Members' Bills and Resolutions.

#### CORRECTION OF INFORMATION

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** In replying to Shri Bade during the Budget discussions on 23rd March, 1963, I had said that when the United Nations invite anybody to preside over a conference, it is their usual practice to meet the expenses. I had implied that this had happened in the case of Professor Thacker who presided over the United Nations Conference recently held in Geneva. I have now learnt that Professor Thacker's expenses were met by the Government of India. I would, therefore, like to correct my earlier statement and apologise to the House for having given an information which was not correct.

**श्री राम सेवक यादव (बाराबंकी) :**  
अध्यक्ष महोदय मैं ने एक विजयानन्द पटनायक जी के विरुद्ध जो कि उड़ीसा के मुख्य मंत्री हैं, एक विशेषाधिकार का प्रश्न उठाया था। हमारे शास्त्री जी को उप-सचिव की ओर मे यह इतिला मिली है कि वह मामला विचाराधीन है। अब एक सैंशन आफिसर द्वारा हमें यह इतिला मिली है कि वह अस्वीकार कर दिया गया है। मैं जानना चाहता हूं कि क्या स्थिति है। क्या हम समझें कि उसको अस्वीकार कर दिया गया है या वह विचाराधीन है ?

**अध्यक्ष महोदय :** अभी उस को मैं आप को पहुंचा देता हूं।

12.05 hrs.

#### RE: MAINTENANCE OF ORDER IN THE HOUSE

**Mr. Speaker:** Before proceeding to the next business, I want to refer to a matter which Shri Hem Barua had written to me this morning. The day before yesterday, I made an observation about the impression that my grand daughter, my small child, carried about the proceedings here. That was in a lighter mood that I said. She came here for the first time and carried the impression that my only business was, or my duty was to call out 'order, order' which nobody would listen to. Shri Hem Barua had written to me that it had created some misunderstanding and some papers had reported it in a different manner. First, I shall make it clear that it was only in a lighter mood. Though the first part of the impression of that girl was quite all right, I might say that the second part was not quite all right. Therefore, I have no complaint, particularly about her impression that the Members do not listen to me or they do not obey me.

All the Members are co-operating with me and I am thankful for that.

**Shri Hem Barua** (Gauhati): May I submit that it was the impression of a child about the performance of her grandfather. You should not take it into account, if I may say so with respect.

**Mr. Speaker:** If it had been about her grandfather alone, she could have told me at home, but that was about the Members!

**Shri Hari Vishnu Kamath** (Hoshangabad): It was a child-like or a childish remark.

**श्री राम सेवक यादव** (बाराबंकी) :  
अभी मैं ने एक बात कही है, उस की सफाई  
नहीं हुई है ।

**अध्यक्ष महोदय :** मैं ने आप से कहा है  
कि मैं आपको भेजता हूं । आप इसी वक्त  
चाहते हैं यह कैसे हो सकता है । मैं ने  
कहा है कि अभी इत्तिला देता हूं । और आप  
क्या चाहते हैं ?

12.07 hrs.

#### DEMANDS FOR GRANTS\*—Contd.

##### MINISTRY OF IRRIGATION AND POWER

**Mr. Speaker:** The House will now take up discussion and voting on the Demands for Grants under the control of the Ministry of Irrigation and Power. **Shri Shivaji Rao S. Deshmukh.**

**Shri Sivamurthi Swamy** (Koppal): I want to raise a point of order.

**Mr. Speaker:** About what?

**Shri Sivamurthi Swamy:** About the discussion that has started now. I shall just take one minute. I want to place before you and the House one point, since you are the custodian of the privileges of the House. It is about the validity of the decision of the Minister of Irrigation and Power which he announced before this House on the 23rd March, with regard to the Godavari-Krishna river basin. During the last budget discussion also, the

Minister of State, **Shri Alagesan**, and the Minister of Irrigation and Power, **Hafiz Mohammad Ibrahim**—both of them—assured this House that as soon as the Gulhati Commission's report, which was a fact-finding report, was out, it would be placed before this House, and the House will be given an opportunity, and after that, the Ministry or the Minister would take a decision, whatever it may be. Though the report was submitted in August, 1962, it was not placed before the House. For such a long time, they had considered the report behind the scene, and only a statement saying that the Commission had been appointed was made in the Lok Sabha on 3rd May, 1961. But the Commission's report has not been placed before this House earlier, and we have not been given any opportunity to place before the House our views at least on the facts. The facts are clearly stated.....

**Mr. Speaker:** He cannot go into the facts now.

**Shri Sivamurthi Swamy:** I am not going into the facts. I am only saying that an opportunity has not been given to us to make our views known before the House. The decision taken by the Ministry should be made null and void.

**Mr. Speaker:** Very well, I have followed him.

**Shri Sivamurthi Swamy:** After giving us an opportunity, they may take whatever decision they want to take. That is my submission.

**Mr. Speaker:** Let him hear the reply of the hon. Minister first. **Shri Shivaji Rao S. Deshmukh.**

**Shri Shivaji Rao S. Deshmukh** (Parbhani): Sir, Frankly speaking, I must confess at the outset that I rise to condemn the statement made by the hon. Minister of Irrigation and Power—the statement he was pleased to make—to the best of my ability, be-

\*Moved with the recommendation of the President.